

**SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - PURKAL STREE SHAKTI SAMITI, UTTARAKHAND**

**NOTIFICATION NO.121/2015 [F.NO.V.27015/4/2014-SO(NAT.COM)]/SO 491(E), DATED 11-2-2015**

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 2302(E) dated 3.10.2011 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 4, "Purkal Stree Samiti" by "Purkal Stree Shakti Samiti, Village Purkal, Post Office Bhagwantpur, Dehradun, Uttarakhand", as an eligible project or scheme, at the estimated cost of Rs. 8.00 crore including Rs. 5.00 crore as corpus fund for a period of three years ending with financial year 2013-14;

And whereas the said project or scheme is likely to extend beyond three years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly,' made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Purkal Stree Samiti", which is being carried out by "Purkal Stree Shakti Samiti, Village Purkal, Post Office Bhagwantpur, Dehradun, Uttarakhand", without any change in the approved cost of Rs. 8.00 crore including Rs. 5.00 crore as corpus fund for a further period of three years commencing with financial year 2014-15, i.e., 2014-15, 2015-16 and 2016-17.

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